

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00030/2018
(in O.A. No.878/2015)

Jabalpur, this Monday, the 25th day of March, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Nagendra Kumar S/o late Shri Lakhan Lal Aged about 45 years
R/o 2G Sector B-1 Scheme No.78 Vijay Nagar Indore M.P. 452001
2. Mrs. Sobha Damele W/o Shri Manish Damale Aged about 47
R/o 3 Lakhshya regency 15/2 old palasia Indore M.P. 452001
3. Jai Prakesh Gupata Late Shri Ravi Prakash Gupta Aged about 44
R/B-52 Vijay Nagar MahaMritunjya Temple Lal Ghati Bhopal
462001
-Petitioners

(By Advocate: Shri M.N. Bannerjee)

V e r s u s

1. Anil Kumar Gupta General Manager Western Railway Church Gate Mumbai PIN 400020
2. M.Goel Chief Personnel Officer, Western Railway Church Gate Mumbai PIN 400020
3. R.N. Sonkar, Divisional Railway Manager, Western Railway Ratlam Office of Divisional Railway Manager, Ratlam MP 457001
4. Manoj Kumar Sharma, Ex. Divisional Railway Manager, Through General Manager, Western Railway Church Gate Mumbai PIN 400020
5. P.K. Gopi Kumar, Senior Divisional Personnel Officer Western Railway Ratlam Office of Divisional Railway Manager, Ratlam, Division Ratlam M.P. 457001
- Respondents

(By Advocate: Shri Arun Soni)

O R D E R (Oral)**By Navin Tandon, AM:-**

This Contempt Petition has been filed by the petitioners for non compliance of the order dated 02.08.2017 passed by this Tribunal in O.A. No.200/00878/2015 (Annexure C/1).

2. Respondents have filed their reply. They have submitted that the said order of the Tribunal had been challenged by the respondents by filing M.P. No.1480/2017 before the Hon'ble High Court of Madhya Pradesh at Indore Bench. The same was dismissed vide order dated 05.01.2018. The said order of Hon'ble High Court has been challenged before the Hon'ble Supreme Court in SLP (Diary No.) 34750/2018 which was listed for hearing on 02.11.2018 and has ordered to tag with similar matter of the SLP (C) 30621/2011.

3. Accordingly, this Contempt Petition is not maintainable at this stage. Hence, Contempt Petition is dismissed. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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